

(14)

Central Administrative Tribunal
Principal Bench

CP No.146/2004 In
OA No.3128/2003

New Delhi this the 11th day of May, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Kuldip Singh, Member (J)

Shri R.P. Prashar,
S/o Shri R.D. Sharma,
R/o D-879, Netaji Nagar,
New Delhi-73.

-Applicant

(By Advocate: Shri Ashwani Bhardwaj)

Versus

1. Mrs. Shailza Chandra,
The Chief Secretary,
Govt. of NCT of Delhi,
Secretariat, Near Indira Gandhi Stadium,
I.P. Estate, New Delhi.
2. Shri Rahul Khullar,
Principal Secretary, Planning,
Delhi Secretariat,
New Delhi.

-Respondents

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel heard.

2. OA-3128/2003 was disposed of vide order dated 13.2.2004 with the following directions to the respondents:-

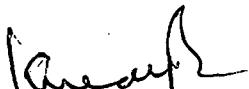
"The facts are not in controversy and, therefore, can conveniently be delineated. The applicant was a Statistical Assistant. His case had been sent for consideration. At that time, there was a penalty order that had been passed dated 30.10.2002. Keeping in view the same, it appears that the case of the applicant was kept in the sealed cover because he seemingly even had filed OA-1804/2003. It is not in dispute that the said penalty order has since been quashed by this Tribunal on 11.11.2003, referred to above. Once the same has been quashed. It

is directed that the sealed cover of the applicant may be opened and his claim dealt with in accordance with law preferably within two months from today. OA is disposed of".

3. Learned counsel pointed out that the applicant vide Annexure P-2 dated 26.2.2004 had provided a certified copy of the CAT order to the respondents and although the stipulated period for compliance of directions of this court has elapsed, respondents have yet not complied with the directions.

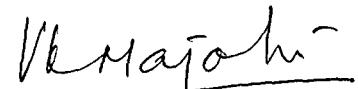
4. The Contempt Petition is disposed of with further directions to the respondents that they must comply with directions of this court within a period of four weeks from today, failing which a serious view would be taken and applicant shall have a right to revive the C.P.

Issue Dasti.


(Kuldip Singh)

Member (J)

cc.


(V.K. Majotra)

Vice Chairman (A)

11.5.04